

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

The Meeting No.23/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) ) was due for 12.11.2015 and actually held on 16.11.2015 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Barinder Singh, Asstt. Director	MSME
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset, the Minutes of NC -V Meeting 22/AM-16 dated 29.10.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.23/AM-16 dated 12.11.2015 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 23/84-ALC3/2015 **MEETING DATE** : 12.11.2015

**Case No.:**3/20/84-ALC3/2014 **Party Name:**GRINDWELL  
NORTON LTD **Meet No/Date:**23/84-  
ALC3/2015 **Status:**Approved  
12.11.2015

HQ File RLA File Lic.No/Date:0310782585  
:01/84/050/00136/AM15/ :03/94/040/01117/AM14/ 23.05.2014

**1 Decision** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**8/21/84-ALC3/2014 **Party Name:**LOYAL  
TEXTILE MILLS LTD **Meet No/Date:**23/84-  
ALC3/2015 **Status:**Approved  
12.11.2015

HQ File RLA File Lic.No/Date:3510044530  
:01/84/050/00170/AM15/ :35/24/040/00011/AM15/ 06.08.2014

**2 Decision** : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**11/30/84-  
ALC3/2014 **Party Name:**LOYAL  
TEXTILE MILLS LTD **Meet No/Date:**23/84-  
ALC3/2015 **Status:** Approved  
12.11.2015

HQ File RLA File Lic.No/Date:3510044557  
:01/84/050/00250/AM15/ :35/24/040/00017/AM15/ 10.10.2014

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**11/34/84-  
ALC3/2014

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:**Approved

**HQ File**  
:01/84/050/00282/AM15/

**RLA File**  
:35/24/040/00018/AM15/

**Lic.No/Date:**3510044563  
20.10.2014

4 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**5/36/84-  
ALC3/2014

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Approved

**HQ File**  
:01/84/050/00287/AM15/

**RLA File**  
:35/24/040/00025/AM15/

**Lic.No/Date:**3510044597  
04.12.2014

5 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**43/44/84-  
ALC3/2014

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:**Approved

**HQ File**  
:01/84/050/00413/AM15/

**RLA File**  
:35/24/040/00029/AM15/

**Lic.No/Date:**3510044643  
06.01.2015

6 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

**Case No.:**25/2/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Approved

**HQ File**  
:01/84/050/00025/AM16/

**RLA File**  
:35/24/040/00038/AM15/

**Lic.No/Date:**3510044708  
20.03.2015

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 2/16/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
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HQ File :01/84/050/00139/AM16/	RLA File :35/24/040/00002/AM16/	Lic.No/Date:3510044734 20.04.2015
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8 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 35/19/84- ALC3/2015	<b>Party Name:</b> TEXPORT CREATION	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
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HQ File :01/84/050/00188/AM16/	RLA File :07/24/040/00049/AM16/	Lic.No/Date:0710108277 27.05.2015
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9 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/14/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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10 HQ File :01/84/050/00094/AM16/	RLA File :35/24/040/00007/AM16/	Lic.No/Date:3510044747 28.05.2015	Defer Date:17.12.2015
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**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) and TC Noida for their comments . The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 26/14/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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11 HQ File :01/84/050/00114/AM16/	RLA File :35/24/040/00008/AM16/	Lic.No/Date:3510044748 28.05.2015	Defer Date:17.12.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

**Case No.:**27/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Deferred

HQ File  
12 :01/84/050/00115/AM16/

RLA File  
:35/24/040/00006/AM16/

Lic.No/Date:3510044746 Defer Date:17.12.2015  
28.05.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

**Case No.:**1/16/84-  
ALC3/2015

**Party Name:**VEEKAY  
POLYCOATS LTD.

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Deferred

HQ File  
13 :01/84/050/00138/AM16/

RLA File  
:05/24/040/00113/AM16/

Lic.No/Date:0510394559 Defer Date:17.12.2015  
15.06.2015

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter has been issued by Deptt. C&PC on 26.10.2015. No response received from the firm and Deptt. of C&PC. Therefore, Committee constrained to defer the case for re-listing on 17.12.2015.

**Case No.:**3/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Deferred

HQ File  
14 :01/84/050/00091/AM16/

RLA File  
:35/24/040/00014/AM16/

Lic.No/Date:3510044759 Defer Date:17.12.2015  
16.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

**Case No.:**4/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Deferred

HQ File  
15 :01/84/050/00092/AM16/

RLA File  
:35/24/040/00015/AM16/

Lic.No/Date:3510044760 Defer Date:17.12.2015  
16.06.2015

**Decision :** The Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

**Case No.:**12/14/84-  
ALC3/2015

**Party Name:**LOYAL  
TEXTILE MILLS LTD

**Meet No/Date:**23/84-  
ALC3/2015  
12.11.2015

**Status:** Deferred

HQ File  
16 :01/84/050/00100/AM16/

RLA File  
:35/24/040/00013/AM16/

Lic.No/Date:3510044758 Defer Date:17.12.2015  
16.06.2015

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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 31/19/84- ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00184/AM16/	RLA File :07/24/040/00107/AM16/	Lic.No/Date:0710108442 30.06.2015	

17 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 32/19/84- ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00185/AM16/	RLA File :07/24/040/00104/AM16/	Lic.No/Date:0710108441 30.06.2015	

18 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 14/19/84- ALC3/2015	<b>Party Name:</b> CHELSEA MILLS	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00167/AM16/	RLA File :05/23/040/00136/AM16/	Lic.No/Date:0510394866 09.07.2015	Defer Date:17.12.2015

19 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.

<b>Case No.:</b> 3/19/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
HQ File :01/84/050/00156/AM16/	RLA File :35/24/040/00020/AM16/	Lic.No/Date:3510044772 10.07.2015	Defer Date:17.12.2015

20 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:7/23/84-ALC3/2015</b>		Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File	RLA File		Lic.No/Date:0710108518	Defer
21 :01/84/050/00224/AM16/	:07/24/040/00144/AM16/		15.07.2015	Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant <b>papers</b> and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to correlate the Style Nos. with CAD and export product. Therefore, Committee defer the case for re-listing on 17.12.2015.				

<b>Case No.:4/19/84-ALC3/2015</b>		Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File	RLA File		Lic.No/Date:3510044777	Defer Date:17.12.2015
22 :01/84/050/00157/AM16/	:35/24/040/00021/AM16/		16.07.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.				

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:27/19/84-ALC3/2015</b>		Party Name:P.K.OVERSEAS	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
HQ File	RLA File		Lic.No/Date:0510394910	
23 :01/84/050/00180/AM16/	:05/24/040/00176/AM16/		17.07.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.				
The GSM should be match in both import & export.				
RA concern may take necessary action subject to compliance of other usual conditions.				

<b>Case No.:9/19/84-ALC3/2015</b>		Party Name:TEIJIN INDIA PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
HQ File	RLA File		Lic.No/Date:0510395060	
24 :01/84/050/00162/AM16/	:05/24/040/00057/AM16/		23.07.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 12% wastage i.e. (5% for fibre to yarn + 5% for yarn to fabric + 2% for processing) on net content in the export product.				

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:2/21/84-ALC3/2015</b>		Party Name:HIJAZ KURODA GLOVES COMPANY PVT	Meet No/Date:23/84-ALC3/2015	<b>Status:Approved</b>
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	LTD	12.11.2015
HQ File	RLA File	Lic.No/Date:0410160830
:01/84/050/00193/AM16/	:04/24/040/00088/AM16/	23.07.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 23/19/84-ALC3/2015	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File	RLA File	Lic.No/Date:0210206023	Defer Date:17.12.2015
26 :01/84/050/00176/AM16/	:02/24/040/00085/AM16/	29.07.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC(MSME/TC, Noida for their comments. A deficiency letter had issued by DC(MSME) vide their letter dated 06.10.2015 but the reply of the firm is not received so far. Therefore the case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 32/23/84-ALC3/2015	Party Name:R.G.APPAREL,	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File	RLA File	Lic.No/Date:3210077665	Defer
27 :01/84/050/00249/AM16/	:32/24/040/00019/AM16/	30.07.2015	Date:17.12.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD and measurement chart of the product and defer the case for re-listing on 17.12.2015.

<b>Case No.:</b> 5/23/84-ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
HQ File	RLA File	Lic.No/Date:0610038202	
:01/84/050/00222/AM16/	:06/24/040/00020/AM16/	04.08.2015	

28 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 2% wastage on net content in export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 3/23/84-ALC3/2015	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
HQ File	RLA File	Lic.No/Date:0310798244	
29 :01/84/050/00220/AM16/	:03/95/040/00374/AM16/	18.08.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of

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technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 20% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:5/21/84-ALC3/2015</b>	Party Name:A.S.MARIMUTHU	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
30 HQ File :01/84/050/00196/AM16/	RLA File :35/24/040/00023/AM16/	Lic.No/Date:3510044783 19.08.2015	Defer Date:17.12.2015

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by Deptt. C&PC 20.10.2015.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:20/23/84-ALC3/2015</b>	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
31 HQ File :01/84/050/00237/AM16/	RLA File :07/24/040/00182/AM16/	Lic.No/Date:0710108621 19.08.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:4/23/84-ALC3/2015</b>	Party Name:MICROFIBER CORP.PRIVATE LIMITED	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
32 HQ File :01/84/050/00221/AM16/	RLA File :03/95/040/00339/AM16/	Lic.No/Date:0310798494 26.08.2015	

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation in this case as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Nonwoven Fabric and product thereof	1689200 Kgs	1.	Polypropylene	1.170 Kgs/kg of export
			2.	Masterbatch	0.020 Kgs/ kg of export
			3.	Additives	0.005 Kgs/ kg of export

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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33	<b>Case No.:</b> 18/23/84- ALC3/2015	<b>Party Name:</b> RAMKUMAR TEXTILE PVT. LTD.	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00235/AM16/	RLA File :13/24/040/00023/AM16/	Lic.No/Date:1310047960 27.08.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to submit the certificate for shrinkage and clarify the value loss of yarn to fabric process of the product and defer the case for re-listing on 17.12.2015.				

34	<b>Case No.:</b> 21/23/84- ALC3/2015	<b>Party Name:</b> E I DUPONT INDIA PVT LIMITED	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
	HQ File :01/84/050/00238/AM16/	RLA File :34/24/040/00127/AM16/	Lic.No/Date:3410041486 01.09.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

35	<b>Case No.:</b> 22/23/84- ALC3/2015	<b>Party Name:</b> E I DUPONT INDIA PVT LIMITED	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
	HQ File :01/84/050/00239/AM16/	RLA File :34/24/040/00128/AM16/	Lic.No/Date:3410041487 01.09.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 5% wastage on net content in the export product. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

36	<b>Case No.:</b> 4/21/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
	HQ File :01/84/050/00195/AM16/	RLA File :35/24/040/00027/AM16/	Lic.No/Date:3510044786 03.09.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 06.11.2015 to the firm to submit the CAD, Measurement and Sketch with Marking but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 17.12.2015.				

37	<b>Case No.:</b> 19/23/84- ALC3/2015	<b>Party Name:</b> CONCEPT CLOTHING	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
	HQ File :01/84/050/00236/AM16/	RLA File :05/23/040/00234/AM16/	Lic.No/Date:0510395520 03.09.2015	

9

**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 11/23/84- ALC3/2015	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00228/AM16/	RLA File :07/24/040/00205/AM16/	Lic.No/Date:0710108688 04.09.2015	

38 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 9/23/84-ALC3/2015	<b>Party Name:</b> THREADS (INDIA) LIMITED	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00226/AM16/	RLA File :06/24/040/00026/AM16/	Lic.No/Date:0610038219 10.09.2015	

39 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 2 % wastage on net content in export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 26/23/84- ALC3/2015	<b>Party Name:</b> THREADS (INDIA) LIMITED	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00243/AM16/	RLA File :06/24/040/00027/AM16/	Lic.No/Date:0610038220 10.09.2015	

40 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 1 % wastage on net content in export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 33/23/84- ALC3/2015	<b>Party Name:</b> THREADS (INDIA) LIMITED	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
HQ File :01/84/050/00250/AM16/	RLA File :06/24/040/00025/AM16/	Lic.No/Date:0610038218 10.09.2015	

41 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of

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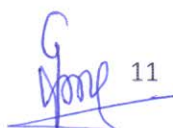
technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for by allowing 2 % wastage on net content in the export product.  
RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:25/23/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
HQ File :01/84/050/00242/AM16/	RLA File :05/24/040/00277/AM16/	Lic.No/Date:0510395588 11.09.2015	
<p>42 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.</p> <p>The GSM should be match in both import &amp; export.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

<b>Case No.:12/23/84-ALC3/2015</b>	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File :01/84/050/00229/AM16/	RLA File :05/24/040/00269/AM16/	Lic.No/Date:0510395630 15.09.2015	Defer Date:17.12.2015
<p>43 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application was referred to DC(MSME)/TC, Noida but the export product is related to C&amp;PC. Therefore, Committee decided to forward the application to C&amp;PC for their comments.</p> <p>The case stands deferred for re-listing on 17.12.2015.</p>			

<b>Case No.:23/23/84-ALC3/2015</b>	Party Name:AVAIL FASHION HOUSE	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File :01/84/050/00240/AM16/	RLA File :05/23/040/00239/AM16/	Lic.No/Date:0510395619 15.09.2015	Defer Date:17.12.2015
<p>44 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.</p> <p>The case stands deferred for re-listing on 17.12.2015.</p>			

<b>Case No.:24/23/84-ALC3/2015</b>	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File :01/84/050/00241/AM16/	RLA File :05/23/040/00242/AM16/	Lic.No/Date:0510395654 17.09.2015	Defer Date:17.12.2015
<p>45 <b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.</p> <p>The case stands deferred for re-listing on 17.12.2015.</p>			

 11



46	<b>Case No.:10/23/84-ALC3/2015</b>	Party Name:CHELSEA MILLS	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
	HQ File :01/84/050/00227/AM16/	RLA File :05/23/040/00251/AM16/	Lic.No/Date:0510395676 18.09.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.				
47	<b>Case No.:17/23/84-ALC3/2015</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
	HQ File :01/84/050/00234/AM16/	RLA File :05/24/040/00291/AM16/	Lic.No/Date:0510395667 18.09.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				
48	<b>Case No.:28/23/84-ALC3/2015</b>	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Approved</b>
	HQ File :01/84/050/00245/AM16/	RLA File :05/24/040/00290/AM16/	Lic.No/Date:0510395666 18.09.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.				
49	<b>Case No.:29/23/84-ALC3/2015</b>	Party Name:GAURAV INTERNATIONAL	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
	HQ File :01/84/050/00246/AM16/	RLA File :05/23/040/00250/AM16/	Lic.No/Date:0510395673 18.09.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.  The case stands deferred for re-listing on 17.12.2015.				
50	<b>Case No.:34/23/84-ALC3/2015</b>	Party Name:R.G.APPAREL,	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>






HQ File :01/84/050/00251/AM16/	RLA File :32/24/040/00022/AM16/	Lic.No/Date:3210077709 21.09.2015	Defer Date:17.12.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 14/23/84- ALC3/2015	<b>Party Name:</b> MADURA COATS PRIVATE LIMITED,	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Approved
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HQ File :01/84/050/00231/AM16/	RLA File :35/24/040/00026/AM16/	Lic.No/Date:3510044791 22.09.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/21/84- ALC3/2015	<b>Party Name:</b> BHARAT SILKS	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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HQ File :01/84/050/00192/AM16/	RLA File :07/24/040/00147/AM16/	Lic.No/Date:0710108797 24.09.2015	Defer Date:17.12.2015
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**Decision :** The Committee considered the case as per agenda and decided to defer the case for re-listing on 17.12.2015 as the application has not yet received from RA, Bangalore.

<b>Case No.:</b> 16/23/84- ALC3/2015	<b>Party Name:</b> K H EXPORTS INDIA PRIVATE LIMITED,	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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HQ File :01/84/050/00233/AM16/	RLA File :04/24/040/00148/AM16/	Lic.No/Date:0410161049 25.09.2015	Defer Date:17.12.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 31/23/84- ALC3/2015	<b>Party Name:</b> LORD SHIVA INTERNATIONAL	<b>Meet No/Date:</b> 23/84- ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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HQ File :01/84/050/00248/AM16/	RLA File :06/24/040/00028/AM16/	Lic.No/Date:0610038230 28.09.2015	Defer Date:17.12.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

<b>Case No.:</b> 13/23/84- ALC3/2015	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 23/84- ALC3/2015	<b>Status:</b> Deferred
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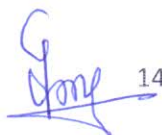
		12.11.2015	
HQ File :01/84/050/00230/AM16/	RLA File :35/24/040/00034/AM16/	Lic.No/Date:3510044799 30.09.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.			
The case stands deferred for re-listing on 17.12.2015.			

<b>Case No.:27/23/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File 56 :01/84/050/00244/AM16/	RLA File :35/24/040/00036/AM16/	Lic.No/Date:3510044801 30.09.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.			
The case stands deferred for re-listing on 17.12.2015.			

<b>Case No.:35/23/84-ALC3/2015</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File 57 :01/84/050/00252/AM16/	RLA File :35/24/040/00033/AM16/	Lic.No/Date:3510044798 30.09.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.			
The case stands deferred for re-listing on 17.12.2015.			

<b>Case No.:2/23/84-ALC3/2015</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File 58 :01/84/050/00219/AM16/	RLA File :02/24/040/00132/AM16/	Lic.No/Date:0210206202 05.10.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, CAM and measurement chart of the product and defer the case for re-listing on 17.12.2015.			

<b>Case No.:15/23/84-ALC3/2015</b>	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:23/84-ALC3/2015 12.11.2015	<b>Status:Deferred</b>
HQ File 59 :01/84/050/00232/AM16/	RLA File :02/24/040/00131/AM16/	Lic.No/Date:0210206201 05.10.2015	Defer Date:17.12.2015
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to furnish the CAD, CAM and measurement chart of the product and defer the case for re-listing on 17.12.2015.			

 14





<b>Case No.:</b> 6/23/84-ALC3/2015	<b>Party Name:</b> BANSAL SPG. MILLS LTD.	<b>Meet No/Date:</b> 23/84-ALC3/2015 12.11.2015	<b>Status:</b> Approved
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HQ File :01/84/050/00223/AM16/	RLA File :30/24/040/00023/AM16/	Lic.No/Date:3010103618 06.10.2015
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60 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation in this case and allowed 8 % wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 1/23/84-ALC3/2015	<b>Party Name:</b> NEO CORP INTERNATIONAL LIMITED	<b>Meet No/Date:</b> 23/84-ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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61 HQ File :01/84/050/00217/AM16/	RLA File :56/24/040/00030/AM16/	Lic.No/Date:5610004713 12.10.2015	Defer Date:17.12.2015
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**Decision :** The Committee considered the case as per agenda and decided to defer the case for re-listing on 17.12.2015 as the application has not yet received from RA, Kanpur.

<b>Case No.:</b> 8/23/84-ALC3/2015	<b>Party Name:</b> KUSUMGAR CORPORATES PVT. LTD.	<b>Meet No/Date:</b> 23/84-ALC3/2015 12.11.2015	<b>Status:</b> Approved
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HQ File :01/84/050/00225/AM16/	RLA File :03/94/040/00530/AM16/	Lic.No/Date:0310799382 13.10.2015
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62 **Decision :** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.

RA concern may take necessary action subject to compliance of other usual conditions..

<b>Case No.:</b> 30/23/84-ALC3/2015	<b>Party Name:</b> ULTIMATE FASHION MAKER	<b>Meet No/Date:</b> 23/84-ALC3/2015 12.11.2015	<b>Status:</b> Deferred
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63 HQ File :01/84/050/00247/AM16/	RLA File :05/24/040/00326/AM16/	Lic.No/Date:0510395954 16.10.2015	Defer Date:17.12.2015
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**Decision :** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred for re-listing on 17.12.2015.

#### Manual cases (64)

Case No. 239	M/s. Richa & Co.
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NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/217/AM-16/DES-V
RA. F.No. 05/24/039/00003/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510386317 dated 12.05.2014.	
<b>Decision:</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(65)

Case No. 240	M/s. Orient Craft Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/231/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(66)

Case No. 241	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/232/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(67)

Case No. 242	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/234/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(68)

Case No. 243	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/235/AM-16/DES-V

 16





RA. F.No. 05/27/039/00025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(69)

Case No. 244	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/233/AM-16/DES-V
RA. F.No. 05/27/039/00025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(70)

Case No. 245	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/251/AM-16/DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(71)

Case No. 246	M/s. Orient Craft Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/205/AM-16/DES-V
RA. F.No. 05/27/039/00029/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510376608 dated 20.01.2014	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm. The GSM should be match in both import & export. RA concern may take necessary action subject to compliance of other usual conditions.	

(72)

Case No. 247	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/178/AM-16/DES-V

 17





RA. F.No. 07/21/039/00001/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0710103552 dated 10.04.2014	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(73)

Case No. 248	M/s. Shahi Exports Pvt. Ltd
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/202/AM-16/DES-V
RA. F.No. 07/21/039/00007/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0710105514 dated 03.07.2014	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(74)

Case No. 249	M/s. Chelsea Mills
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/210/AM-16/DES-V
RA. F.No. 05/25/039/00013/AM14	
Fixation of norms in respect of Annual Advance Authorization No. 0510393403 dated 27.02.2015	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case as applied by the firm.	
The GSM should be match in both import & export.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 250	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/173/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 17.12.2015.	

(76)

Case No. 251	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/174/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.	



The case stands deferred for re-listing on 17.12.2015.

(77)

Case No. 252	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/175/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 17.12.2015.	

(78)

Case No. 253	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/176/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida. NC decided to wait for their comments.	
The case stands deferred for re-listing on 17.12.2015.	

(79)

Case No. 254	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/169/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.	
RA concern may take necessary action as per decision of NC.	

(80)

Case No. 255	M/s. Modelama Exports Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/159/AM-16/DES-V
RA. F.No. 05/27/039/00013/AM13	
Fixation of norms in respect of Annual Advance Authorization No. 0510339921 dated 03.12.2012	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 15.09.2015 to the firm. The reply of the firm is not received. The committee is, therefore unable to calculate the requirement in this case and constrained to reject the case.	
RA concern may take necessary action as per decision of NC.	

(81)

Case No. 256	M/s. Maya Exports Corporation
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/105/AM-16/DES-V
RA. F.No. 05/24/040/00098/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394506 dated 10.06.2015	





**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case.

All the other terms and conditions and quantity of input outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

(82)

Case No. 257	M/s. Maya Exports Corporation
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/164/AM-16/DES-V
RA. F.No. 05/24/040/00141/AM16	
Re-fixation of norms in respect of Advance Authorization No. 0510394712 dated 25.06.2015	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to remove the Style No. in this case.	
All the other terms and conditions and quantity of input outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(83)

Case No. 258	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/0381/AM-15/DES-V
RA. F.No. 05/24/040/00186/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510392878 dated 15.01.2015	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for correction in description of export product in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description of export product as applied by the firm.	
All the other terms and conditions and input outputs captioned earlier decided by NC in its meeting No. 1/84 dated 09.04.2015 will remain unchanged in this case.	
RA concern may take necessary action subject to compliance of other usual conditions.	

(84)

Case No. 259	M/s. Loyal Textile Mills Ltd. Kovilpatti, Tamil Nadu
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/170/AM-14/DES-V
RA. F.No. 35/24/040/00022/AM14	
Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013	
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 08.03.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal. The reply not furnish by the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to remind the firm to furnish the above said and defer the case for 17.12.2015.	

(85)

Case No. 260	M/s. R.R.Fashion Fabrics
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/162/1155/AM-08/DES-V
RA. F.No. 04/24/040/00310/AM08	



Re-fixation of norms in respect of Advance Authorization No. 0410092795 dated 19.12.2007

**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee heard to Shri Vikas Chopra (representative of the firm). He explained the case and justified the wastage required by the firm in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms in respect of Advance Authorisation issued in this case as details below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	(71/291) LADIES BLOUSE MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON WOVEN LINING FABRIC	1200 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
			2.	100% COTTON POPLIN WOVEN FABRIC WIDTH: 57" (GSM 105)	1.10 Sq. Meter
2.	(71/292) LADIES SHORTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC	2100 Nos.	1	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH : 58" (GSM: 110)	1.40 Sq. Meter
3.	(71/289) LADIES SKIRTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON FABRIC	2500 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)"	1.40 Sq. Meter
			2.	100% COTTON LIGHT WEIGHT FABRIC WIDTH 58" (GSM: 145)	0.30 Sq. Meter
4.	(71/288) LADIES DRESSES MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON POPLIN WOVEN LINING FABRIC	1100 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
			2.	100% COTTON POPLIN WOVEN FABRIC WIDTH :57" (GSM:105)	1.10 Sq. Meter
5.	71/0- (71/332) LADIES WRAP SKIRTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH WORK FABRIC WITH 100% COTTON LINING FABRIC	2200 Nos.	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter
6.	71/0- (71/292) LADIES SHORTS MADE OUT OF 100% COTTON PRINTED WOVEN POPLIN PATCH	500 Nos	1.	100% COTTON PRINTED WOVEN POPLIN FABRICS WIDTH: 58" (GSM: 110)	1.40 Sq. Meter

 21



	WORK FABRIC		2.	100% COTTON LIGHT WEIGHT FABRIC WIDTH 58" (GSM :145)	0.30 Sq. Meter
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The GSM should be match in both import & export.

RA concern may take necessary action subject to compliance of other usual conditions.

(86)

Case No. 261	M/s. Saati Kusumgar India Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/134/AM-16/DES-V
RA. F.No. 03/95/040/00131/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0310796414 dated 04.06.2015.

**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for delete the condition i.e. "including 8% wastage". Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to delete the above said condition.

All the other terms and conditions and input outputs captioned will remain unchanged earlier decided by NC in its meeting No. 18/84 dated 27.08.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(87)

Case No. 262	M/s. V.V.Fishnets
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/427/AM-15/DES-V
RA. F.No. 26/24/040/00017/AM15	

Re-fixation of norms in respect of Advance Authorization No. 2610012705 dated 07.01.2015

**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for amendment in import item name as per amendment sheet issued by RA on 17.04.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the import item description as per amendment sheet dated 17.04.2015 issued by RA concerned in this case.

All the other terms and conditions and input outputs captioned will remain unchanged earlier decided by NC in its meeting No. 46/84 dated 19.03.2015.

RA concern may take necessary action subject to compliance of other usual conditions.

(88)

Case No. 263	M/s. Sure Safety India Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/328/AM-15/DES-V
RA. F.No. 34/24/040/00201/AM15	

Re-fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014

**Decision** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. The case stands deferred for re-listing on 17.12.2015

(89)

Case No. 264	M/s. Superhouse Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/038/AM-15/DES-V
RA. F.No. 06/24/040/00001/AM15	

Fixation of norms in respect of Advance Authorization No. 3410040689 dated 14.11.2014



**Decision** The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC(MSME) for their comments. The case stands deferred for re-listing on 17.12.2015.

(90)

Case No. 265	M/s. Maya Exports Corporation
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/102/AM-16/DES-V
RA. F.No. 05/24/040/00135/AM16	
Re-fixation of norms in respect of Advance Authorization No.0510394698 dated 25.06.2015	
<p><b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for delete the style no. from the decision of NC in its meeting No.14/84 dated 16.07.2015. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to remove the Style No.</p> <p>All the other terms and conditions and quantity of input and outputs captioned earlier decided by NC in its meeting No. 14/84 dated 16.07.2015 will remain unchanged in this case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(91)

Case No. 266	M/s. Meenu Creation
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/331/AM-15/DES-V
RA. F.No. 05/24/040/00427/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510392442 dated 16.12.2014	
<p><b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for enhancement in quantity of inputs for Sl.No. 1 of import in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the quantity of inputs for Sl. No. 1 " 1.312 sqm per piece" instead of "1.20 Sqm per piece".</p> <p>All the other terms and conditions and quantity of input outputs of the captioned earlier decided by NC in its meeting No. 13/84 dated 02.07.2015 will remain unchanged.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>	

(92)

Case No. 267	M/s. Choice Clothing Co. Pvt. Ltd.
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/00141/AM-15/DES-V
RA. F.No. 05/21/039/0012/AM06	
Request for relaxation for redemption in respect of Annual Advance Authorization No. 0510167723 dated 30.09.2005	
<p><b>Decision :</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ask the firm to appear before NC on 17.12.2015 to explain the justification of wastage claimed by them.</p>	

(93)

Case No. 268	M/s. Chelsea Mills
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/171/35/AM-14/DES-V
RA. F.No. 05/25/039/00014/AM13	
Re-fixation of norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013	




**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their representation dated 10.08.2015 for amendment in Export Product No. 9B, 10B and 13B. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix norms as details below:

S.No	Export Product	Export Qty	Import item	Qty allowed earlier	Qty allowed now
1B	Infants jeans made of 80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM-295+/-10% (Style No. 306379/356066/362272	13,960 Nos.	80% Cotton 18% Polyester 2% Spandex stretch denim fabric, GSM-295+/-10%	0.85 sq. meter per piece	0.85 sq. meter per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
			Fusible interlining	0.22 Sq. meter per piece	0.22 Sq. meter per piece
2B	Girls Rolled up flared long Bermuda made of 80% Cotton 20% Polyester denim fabric, GSM-340+/-10% (Style No. 521256/520563	18,555 Nos.	Sensor Tags	1 set per piece	1 set per piece
			80% Cotton 20% Polyester denim fabric, GSM-340+/-10%	1.15 Sq. meter per piece	1.15 Sq. meter per piece
			Snap Fasteners	1 set per piece	1 set per piece
			Zip fasteners	1 per piece	1 per piece
			Sensor Tags	1 per piece	1 per piece
			Heat transfer stickers	2 per piece	2 per piece
3B.	Girls Rolled up Flared Emb. Long Shorts made of 100% Cotton Denim fabric, GSM-365+/-10%, Style No.395278/ 566524	5240 Nos.	Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			100% Cotton Denim fabric, GSM-365+/-10%	1.10 Sq. meter per piece	1.10 Sq. meter per piece
			Zip Fasteners	1 per piece	1 per piece
			Snap Fasteners	1 set per piece	1 set per piece
			Elastic	0.95 Meter per piece	0.95 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric,	0.30 Sq. meter per piece	0.30 Sq. meter per piece

 24





			GSM-110+/-10%	piece	
4B.	Infants & Girls Rolled up Flared Emb. Long Shorts made of 100% Cotton Denim fabric, GSM-365+/-10% (Style No. 395189/593742	4850 Nos.	100% Cotton Denim fabric, GSM-365+/-10%	0.89 Sq. meter per piece	0.89 Sq. meter per piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	2 set per piece	2 set per piece
			Elastic	0.95 Meter per piece	0.95 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Fusible interlining	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
5B	Girls long Jacket made of 98.5% Cotton 1.5% Spandex fabric, GSM-340+/-10%, Style No.511627/568116/650243	16,480 Nos.	98.5% Cotton 1.5% Spandex fabric, GSM-340+/-10%	2.40 Sq. meter per piece	2.40 Sq. meter per piece
			Snap fasteners	1 set per piece	9 set per piece
			Sensor Tags	1 per piece	1 per piece
6B	Infants PinteK Flared Long Jumper/Dress with diaper made of 85% Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No.675647/713792	9680 Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/-10%	0.98 Sq. meter per piece	0.98 Sq. meter per piece
			100% Cotton lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
			Sensor Tags	1 per piece	1 per piece
7B	Infants Bow Pleated Flared Long Jumper/Dress with diaper made of 85% Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No. 574708/595694	14,480 Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/-10%	0.96 Sq. meter per piece	0.96 Sq. meter per piece
			Sensor Tags	1 per piece	1 per piece
			100% Cotton lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
8B	Infants & Boy's Baggy Pants made of 100% Cotton denim fabric, GSM-356+/-10%, Style No.512056/764134/727696	19,834 Nos.	100% Cotton denim fabric, GSM-356+/-10%	1.05 Sq. meter per piece	1.05 Sq. meter per piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece

*Gone*

*16*

			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.23 Sq. meter per piece
9B	Infants & Girls Jeans made of 70% Cotton 28% Polyester 2% Spandex stretch denim fabric, GSM-323+/-10%, Style No. 540693/764344/729665	20,970 Nos	70% Cotton, 28% Polyester, 2% Spandex Stretch denim fabric, GSM-323+/-10%	0.22 Sq. meter per piece	0.23 Sq. meter per piece
			Zip fasteners	1 per piece	1 per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	<b>1.05 Sq. meter per piece</b>
10B.	Infants & Boy's Baggy Pant with knitted fabric made of 100% Cotton denim fabric, GSM-356+/-10%, Style No. 512115/754136/727797	13,022 Nos.	100% Cotton denim fabric, GSM-356+/-10%	1.05 Sq. meter per piece	1.05 Sq. meter per piece
			100% Cotton knitted fabric, (RIB), GSM-365+/-10%	0.13 Sq. meter per piece	<b>0.047 kgs per piece</b>
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.22 Sq. meter per piece	0.22 Sq. meter per piece
11B.	Girls Tiered Skirt with bib & brace & diaper made of 100% Cotton denim fabric, GSM-288+/-10%, Style No. 544613/763426/725935	13,295 Nos.	100% Cotton denim fabric, GSM-288+/-10%	1.35 Sq. meter per piece	1.35 Sq. meter per piece
			100% Cotton dyed lining fabric, GSM-80+/-10%	0.40 Sq. meter per piece	0.40 Sq. meter per piece
			Snap fasteners	1 set per piece	8 set per piece
12B	Infants/Girls jeans with knitted fabric made of 100% Cotton denim fabric,	11,673 Nos.	100% Cotton denim fabric, GSM-288+/-10%	0.88 Sq. meter per piece	0.88 Sq. meter per piece



	GSM-288+/-10%, Style No.541184/753374/594705		100% Cotton knitted fabric (RIB), GSM-365+/-10%	0.08 Sq. meter per piece	0.030 Kg per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Sensor Tags	1 per piece	1 per piece
13B	Girls Boot Cut Jeans with stud on pockets made of 98% Cotton	12,830 Nos.	98% Cotton 2% Spandex stretch denim fabric, GSM-350+/-10%	2.05 Sq. meter per piece	2.05 Sq. meter per piece
	2% Spandex stretch denim fabric, GSM-350+/-10%, Style No.634973		70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			Elastic	1.05 Meter per piece	1.05 Meter per piece
			Sensor Tags	1 per piece	1 per piece
			Hot transfer studs	2 set per piece	2 sets of hot transfer of 60 Nos of Studs in each piece of various sizes used for 1 piece garment
			Fusible interlining	0.33 Sq. meter per piece	0.33 Sq. meter per piece
			Snap Fasteners	-	1 set per piece
14B	Women's Dazzle Jeans made of 98.5% Cotton 1.5% Spandex stretch denim fabric, GSM-348+/-10%, Style No.74ABP	1566 Nos.	98.5% Cotton 1.5% Spandex stretch denim fabric, GSM-348+/-10%	2.25 Sq. meter per piece	2.25 Sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%	0.30 Sq. meter per piece	0.30 Sq. meter per piece
			Snap fasteners	1 set per piece	1 set per piece
			Rivets	5 set per piece	5 set per piece
			Sensor Tags	1 per piece	1 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(94)

Case No. 269	M/s. P.K.Overseas
NC Meeting No. 23/AM-16 dt 12.11.2015	File No.01/84/050/037/AM-16/DES-V
RA. F.No. 05/25/040/00602/AM15	
Re-fixation of norms in respect of Advance Authorization No. 0510393685 dated 23.03.2015	

**Decision** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their representation dated 11.08.2015 for enhancement in quantity in inputs in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix norms as details below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed earlier	Qty. allowed now
1.	Fleece Rug made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670. (Style No. Saddlery items)	2100 Nos	100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,	4.71 Sqm/pc	5.55 SQM/Pc
2.	Fleece Hood made from 100% Polyester KNITTED Bonded fabric GSM 650 to 670. (Style No. Saddlery items)	1000 Nos	100% Polyester KNITTED Bonded fabric(Both layers knitted & 100% polyester)Width 60 Inch, GSM 650 to 670,	1.82 Sqm/pc	1.90 SQM/Pc

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

RA concern may take necessary action subject to compliance of other usual conditions.

(95)

Case No. 270		M/s. Alps Industries Ltd.		
NC Meeting No. 23/AM-16 dt 12.11.2015		File No.01/84/050/162/AM-14/DES-V		
RA. F.No. 05/23/040/00222/AM14				
Re-fixation of norms in respect of Annual Advance Authorization No. 0510363932 dated 29.08.2013.				
<b>Decision</b> Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request vide their e.mail dated 19.10.2015 for re-fixation of norms in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms for the above said Authorisation as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	a)Coated Fabric, GSM-349 +/- 10% made from 85% Cotton & 15% Polyester printed Fabric, GSM-169 +/- 10%	33,000 Metres (46200 Sqm.)	85% Cotton & 15% Polyester printed Fabric , GSM- 169 +/- 10% , width - 140 cms.	54,515 Metres (76321 Sq.Mtrs.)
	b) Coated Made –Ups made from Printed Cotton Fabric GSM – 169 +/- 10%	6966 Pcs. (24868 Sqm.)	Primal ST 954 Emulsion	11478 Kgs.
2.	Coated Made –ups made from printed Poly Cotton Fabric , GSM - 113 +/- 10% ( Size-135x160 cms. = 374 pairs Size-202x160 cms. = 773 pairs Size-270x205 cms. = 512 pairs Size-270x220 cms. = 489 pairs)	2148 Pairs (20257 Sqm.)	50% Cotton & 50% Polyester printed Fabric , GSM- 113 +/- 10% , width - 140 cms.	18985 Metres ( 26579 Sq. Mtrs.)
			Primal ST 954 Emulsion	3997 Kgs.

RA concern may take necessary action subject to compliance of other usual conditions.

RA concern may take necessary action subject to compliance of other usual conditions.